

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 102/2015
RT NO.100/Chd/CHD/2017**

Fullerton India Credit Co. Ltd. ...Petitioner.

Versus

M/s. BHC Lab Pvt. Ltd. & Ors. ...Respondents

Present: None.

This case was filed in the Hon'ble Punjab and Haryana High Court under Section 433 (e) of the Companies Act, 1956 for winding up of the respondent-company on the ground of its inability to pay debt due to the petitioner. The matter was still at the stage of service of the respondent for which the affidavit of service was not filed as per report of Registry of the Hon'ble High Court. In the meanwhile, the petition was transferred to the Tribunal by virtue of Rule 5 of the Companies (Transfer of Pending Proceedings) Rules, 2016.

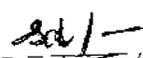
The petition is thus adjourned sine die as the petitioner has to comply with the provisions of Rule 5 of the Companies (Transfer of Pending Proceedings) Rules, 2016 read with the Companies (Transfer of Pending Proceedings) Amendment Rules, 2017 notified vide Notification dated 28.02.2017 requiring the petitioner to file appropriate application / requisite information, including details of the proposed Insolvency Professional in the Tribunal within a period of six months commencing from 15.12.2016, the date from which the aforesaid Rules came into force. In the meanwhile, if the requisite application/information including details of the

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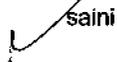
proposed Insolvency Professional is filed, the matter be listed immediately thereafter. However, in case the requisite application/information is not filed within the prescribed period of six months, the instant petition shall stand automatically abated.

A copy of this order be sent to the learned counsel for the petitioner.



(Justice R.P. Nagrath)
Member (Judicial)

March 24, 2017


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